

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE FOURTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 4858 OF 2015**

**Between:**

P. Anand Rao, S/o.Late Sri P.Dharmapuri, Aged about 62 years, Occ  
Business, R/o. Plot No. 28, Road No.5, Jubilee Hills, Hyderabad.

**...PETITIONER**

**AND**

1. The State of Telangana, Department of the Municipal Administration, Secretariat, Hyderabad.Rep.by its Principal Secretary.
2. The Greater Hyderabad Municipal Corporation, Lower Tank Bund Road, Hyderabad. Represented by its Chief Commissioner,
3. The Dy. Commissioner, Circle-10, Greater Hyderabad Municipal Corporation, Khairatabad, Hyderabad.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more in the nature of Writ of Mandamus declaring the action of the Respondents in obstructing, and harassing the petitioner and his tenant in premises bearing N.o.6-3-788/A/5, and 6-3-788/A/5/1, 2, 3 situate at Panjagutta, Hyderabad and threatening to lock out on alleged non-payment of property tax as wholly illegal, unauthorized, arbitrary, violative of the provisions of the Hyderabad Municipal Corporation Act, 1955 and Constitution of India and consequently direct the respondents from taking any coercive action without hearing

**I.A. NO: 1 OF 2015(WPMP. NO: 6438 OF 2015)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents and their officials, servants to cease and desist from taking all further coercive actions including seizure and closure of the premises in MCH NO.6-3-788/A/5 and the entire premises in MCH NO.6-3-788/A/5/1, 2, 3, Panjagutta, Hyderabad belonging to the Petitioner pending disposal of the above writ petition

**Counsel for the Petitioner: SRI. V. HARI HARAN**

**Counsel for the Respondent No.1: GP FOR MUNICIPAL ADMINISTRATION  
AND URBAN DEVELOPMENT**

**Counsel for the Respondent Nos. 2&3: SRI K. SIDDHARTH RAO**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.4858 of 2015**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioner.

Mr. K.Siddharth Rao, learned counsel for respondent  
Nos.2 and 3.

2. In this writ petition, petitioner has prayed for  
the following relief:

“For the reasons stated in the accompanying affidavit, it is hereby prayed that this Hon'ble Court may be pleased to issue a writ, order or direction, more in the nature of Writ of Mandamus declaring the action of the Respondents in obstructing and harassing the petitioner and his tenant in premises bearing No.6-3-788/A/5 and 6-3-788/A/5/1, 2, 3 situate at Panjagutta, Hyderabad and threatening to lock out on alleged non-payment of property tax as wholly illegal, unauthorized, arbitrary, violative of the provisions of the Hyderabad Municipal Corporation Act, 1955 and Constitution of India

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and consequently direct the respondents from taking any coercive action without hearing and to pass such other order or orders as this Hon'ble Court may deems fit just and proper in the circumstances of the case."

3. Learned counsel for respondent Nos.2 and 3 submits that the petitioner is in arrears of property tax and respondent Nos.2 and 3 namely Greater Hyderabad Municipal Corporation shall take an action to recover the arrears of property tax in accordance with provisions of Greater Hyderabad Municipal Corporation Act, 1955.

4. The aforesaid submission is placed on record.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/-T.TIRUMALA DEVI  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Department of the Municipal Administration, Secretariat, Hyderabad.
2. The Commissioner, Greater Hyderabad Municipal Corporation, Lower Tank Bund Road, Hyderabad.
3. The Dy. Commissioner, Circle-10, Greater Hyderabad Municipal Corporation, Khairatabad, Hyderabad.
4. One CC to SRI. V. HARI HARAN, Advocate [OPUC]
5. Two CCs to GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, High Court for the State of Telangana, at Hyderabad [OUT]
6. One CC to SRI. K. SIDDHARTH RAO, Advocate [OPUC]
7. Two CD Copies

BM  
BSK





**HIGH COURT**

**DATED:14/10/2024**



**ORDER**

**WP.No.4858 of 2015**

**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

⑩  
22/10/24  
OK